

Revision of Post-matric Scholarship rates

7625. SHRI A. S KASTURE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the post matric scholarship rates were fixed sometime in 1950-51;

(b) whether Government propose to revise these rates in view of the high cost of living; and

(c) if so, whether Government propose to connect the rates of scholarships with the cost index as is done in the case of revisions of pay and dearness and other allowances from time to time?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI D P YADAV) (a) to (c). The Ministry of Education and Social Welfare have been operating the following scholarship schemes under which scholarships are awarded for post-matric studies in India-

(1) National Scholarships Scheme

(2) National Scholarships Scheme for the children of school teachers

(3) National Loan Scholarships Scheme

Schemes No 1 and 2 were instituted in the year 1961-62, whereas the scheme No. 3 was instituted in 1963-64.

The rates of scholarships under the above schemes were fixed in the year in which these were started and have not undergone any revision since then. The question of revision of the rates of scholarships in view of the high cost of living is receiving consideration.

झकोला में भूख में एक व्यक्ति की मृत्यु

7626 श्री आनन्दी शर्मा : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि

(क) क्या झकोला शहर में राशन की एक दुकान की लाइन में भूख और काफी समय तक लगानार खड़ा रहने के पश्चात एक व्यक्ति की मृत्यु हो गई ;

(ख) क्या उक्त व्यक्ति की मृत्यु के कारण को इस बीच जांच की गई है, और

(ग) यदि हा तो इसके क्या परिणाम निकले ?

कृषि सञ्चालय में राज्य मंत्री (श्री अन्ना-साहिब पी० शिन्दे) : (क) में (ग) . जो नहीं । इस सम्बन्ध में मन्त्रालय की जांच महाराष्ट्र सरकार द्वारा की गई थी उन्होंने सूचित किया है कि झकोला शहर में 27 मई, 1973 को एक बूढ़े आदमी की लाश पायी गयी थी । सिविल अस्पताल में चिकित्सा प्राधिकारियों द्वारा पोस्टमार्टम करने पर यह विदित हुआ कि मृतक की मृत्यु हृदयघात एक जाने के कारण 'साइनकोप' से हुई थी ।

Indo-Sri Lanka Agreement for Supply of Rice to Sri Lanka

7627. SHRI VIRBHADRA SINGH: SHRI BANAMALI BABU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Indo-Sri Lanka agreement has been signed for the supply of rice to Sri Lanka, and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE): (a) and (b). On the basis of a request for an emergency assistance received from Sri Lanka Government

about 10,000 tonnes of rice is being supplied on replacement basis within a period of 90 days.

Appointment in I.I.T., New Delhi

7628. SHRI M. KALYANASUNDARAM: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 9287 on 7th May 1973 regarding appointments in I.I.T., New Delhi and state what steps Government have taken in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): The Board of Governors of the Indian Institute of Technology, Delhi has regularised all *ad-hoc* appointments

2. As regards appointments made by relaxing qualifications, these cases were approved later by the Board of Governors in accordance with the procedure prescribed by the Board.

Implementation of One Lakh Houses Programme in States

7629. SHRI C. K. CHANDRAPPAN:

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 1070 on the 30th July, 1973 regarding Central help to Government of Kerala for One Lakh Housing Programme and state:

(a) the number of houses under the one-lakh housing programme completed so far in Kerala State;

(b) whether any other State has implemented similar schemes and if so, the facts thereof, State-wise; and

(c) whether the Centre propose to give any other assistance to the said scheme of Kerala Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) The Central Sector Scheme for provision of house-sites to landless workers in rural areas does not provide for grant of Central financial assistance to State Governments to construct houses on the house-sites allotted to eligible persons. The Government of Kerala have, however, undertaken construction of houses on these house-sites under a scheme known as the "One-lakh housing scheme". They have intimated that construction of about 30,000 houses has been completed and another batch of about 30,000 houses is under various stages of construction.

(b) A statement showing the number of house-sites sanctioned, their approved status and the funds released under the Scheme is attached

(c) Apart from the Central assistance for provision of house-sites under the Central scheme already implemented, no other assistance is contemplated